Suppl. Cause List No. 1 Sr. No. 01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRR No. 36/2015

State of J&K ...Petitioner

Through:-Mr. A. M. Malik, Dy. AG

v/s

Razia Begum and others

...Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the petitioner has submitted that the instant petition has become infructuous with the passage of time as the respondents have been acquitted by the trial Court vide judgment dated 30.09.2016.

In view of the aforesaid submission made by the learned counsel for the petitioner, the instant petition is dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu 08.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No